

E-mail

No. 40230 Gaz.II.(12 G).

From

The Registrar General,
Punjab & Haryana High Court,
Chandigarh.

To

1. All the District & Sessions Judges,
in the State of Punjab.
2. The District & Sessions Judge,
Chandigarh.

Dated: Chandigarh; the 23/02/2024,

Sub: Writ Petition (Civil) No. 643 of 2015 – titled as “All India Judges Association vs. Union of India and Ors”. - Acceptance of recommendations made by Second National Judicial Pay Commission by the Apex Court vide order dated 04.01.2024 qua Allowances.

Sir/Madam

I am directed to refer you on the subject cited above and to forward herewith copy of the Notification no. Home-JD-10CC/8/2024-3Jud1/148 dated 22.02.2024 received from Admin. Secretary to Government of Punjab, Department of Home Affairs and Justice, (Judicial-1 Branch) regarding revision of allowances in respect of Judicial Officers / Quasi Judicial Officers in the State of Punjab with the request to bring it to the notice of all the Judicial Officers/quasi Judicial Officers posted in your respective Sessions Divisions, for information and taking necessary action.

Yours faithfully,

Sd/-
(Amit Thind)
O.S.D (Gaz.II)

Encls: As above

Endst. No. _____/Gaz.II (12 G) dated _____

Copy of the above is forwarded to the following for information and necessary action:

1. The Legal Remembrancer and Administrative Secretary to Govt. of Punjab, Law and Legislative Department, Chandigarh.
2. The Legal Remembrancer-cum-Director Prosecution, Chandigarh Administration, Chandigarh.
3. The Secretary to Govt. of Punjab, Department of Labour and Employment, Labour-I Branch, Chandigarh.

4. The Secretary Transport, Punjab, Govt. of Punjab, Department of Transport, (Transport-II), Chandigarh.
5. The Home Secretary, U.T.Secretariat, Sector-9, U.T.Chandigarh.
6. The Treasury officer, Punjab.
7. The Treasury officer, U.T.Chandigarh, Sector-17, Chandigarh.
8. The Presiding officer, Industrial Tribunal-cum-Labour Court, Chandigarh.
9. The Director (Administration), Chandigarh Judicial Academy, Sector-43, Chandigarh.
10. The Member Secretary, State Legal Services Authority, Punjab.
11. The Member Secretary, State Legal Services Authority, UT, Chandigarh.
12. The Presiding Officer, State Transport Appellate Tribunal, Punjab-cum-Presiding Officer, Food Safety Appellate Tribunal, Punjab.
13. All the Presiding Officers, Industrial Tribunals, Amritsar, Bathinda, SAS Nagar, Jalandahr, Ludhiana and Patiala.

Sd/-

(Amit Thind)
O.S.D (Gaz.II)

Endst. No. _____/Gaz.II (12 G) dated _____

Copy of the above is forwarded to the following for information and necessary action, if any:-

1. The Principal Secretary to Hon'ble the Chief Justice-cum-Registrar;
2. PS/PA/Reader/Steno to all Ld. Registrars;
3. PS/PA/Steno to all Ld. OSDs;
4. Supdt. Gaz.I Branch;
5. Supdt. Confidential Branch;
6. Supdt. Salary Branch;
7. Supdt. Bill Branch;
8. Supdt. Pension Branch;
9. Supdt. Accounts Branch;
10. Supdt. Exclusive Cell;
11. Supdt. Budget Branch
12. Supdt. Computer Branch
13. Supdt. General Branch
14. Supdt. Rule Branch and
15. Supdt. Library Branch, Punjab and Haryana High Court, Chandigarh.

Rel
(Amit Thind)
O.S.D (Gaz.II)